GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 836 TO BE ANSWERED ON 12.12.2022

ACCIDENT INSURANCE COVERAGE

836. SHRI RAHUL GANDHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken/being taken by the Government to extend social security measures to gig and platform workers;
- (b)whether the Government is considering any proposal to provide occupational accident insurance coverage to gig and platform workers and if so, the details thereof;
- (c)whether the Government has received complaints pertaining to unfair labour practices from gig and platform workers and if so, the details thereof;
- (d)the action has been initiated to address the issues raised by gig and platform workers against such practices; and
- (e)whether the Government proposes to establish a grievance redressal mechanism for gig and platform workers and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (e): The Code on Social Security, 2020, defines gig workers and platform workers and envisages social security benefits through formulation of schemes. There is a provision in the said Code to set up a Social Security Fund for welfare of gig workers and platform workers and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.

The Code envisages framing of suitable social security schemes for such workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Further, the Code also envisages that the appropriate Government may set up a toll free call centre or helpline or such facilitation centres, for unorganised workers, gig workers and platform workers, as may be considered necessary from time to time to disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for their registration, assist them to obtain registration, and to facilitate their enrolment in the social security schemes.

However, no scheme has been finalized as the provisions under the Code relating to gig and platform worker have not come into force.
